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O.A. No.408/2009
ORDER DATED 2nd SEPTEMBER, 2009

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

R.K. Nayak Applicant.
Vs.
Union of India & Ors. Respondents,

Heard Mr. P.K. Mohapatra, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

2. The case of the applicant is that his service of 15 years rendered in Assam Rifle have not been taken into account while giving him pension and other pensionary benefits. This has been done in spite of his entitlement as contained in the letter of Headquarter Office of Northeast Frontier Railway at Annexure-A/2. He further submits that inspite of his representations nothing has been done so far and his last representation is dated 17.11.2008 at Annexure-A/4. This has not yet been responded to by the Railway Authority. Since the representation is still pending, Respondent No.2 is directed to consider the representation of the applicant taking into account Annexure-A/2 as well as the existing instructions/rules of the Railway regarding counting of past service in such cases. This shall be done within a period of two months from the date of receipt of the copy of this order.

3. With the above observation and direction this O.A is disposed of at the stage of admission itself. No costs.

4. Send copies of this order to Respondent No.2 along with copy of O.A.


(C.R.MOHAPATRA)
ADMINISTRATIVE MEMBER